

Sonu Yadav Vs. SHO PS Sarai Rohilla
PS : Sarai Rohilla

(Through Video Conferencing)

28.07.2020

Application on behalf of the applicant for calling status report from SHO PS Sarai Rohilla, Delhi.

Present: Counsel for applicant.

Arguments heard.

Let report be called from SHO regarding the allegations of the applicant/complainant for 30.07.2020.



(Chander Mohan)
MM-04/Central:
Delhi/28.07.2020

E.FIR No. 34241/2019

PS Sarai Rohilla

U/s 379 IPC

State Vs. Arun S/o Sudhir R/o Tanki Mohalla, New Govind Puri, Kankar Khera,
Distt-Meerut UP.

28.07.2020

(Through Video Conferencing)

An application for permission to interrogate the accused person has been moved
by ASI Suman Prasad, PS Sarai Rohilla

Present: Ld. APP for the State.

: ASI Suman Prasad in person.

IO has moved an application for permission to interrogate the
accused Arun S/o Sudhir R/o Tanki Mohalla, New Govind Puri, Kankar Khera,
Distt-Meerut UP.

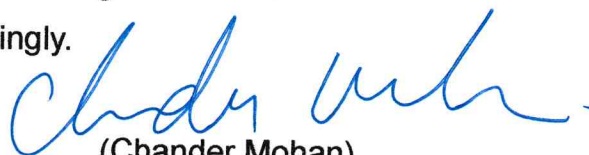
As per the IO, accused is currently lodged in Meerut Jail. IO has
submitted that he had made disclosure about his involvement in the present
case.

Heard.

Considering all the facts and circumstances of the case, IO is
permitted to interrogate the accused by visiting the Meerut jail. The concerned jail
authorities are directed to allow the IO to enter the jail and interrogate the
accused in connection with the investigation of the present case.

Copy of the order be given to IO through his email.

Application disposed off accordingly.



(Chander Mohan)
MM-04/Central/THC
28.07.2020

E.FIR no. 00350/2020
PS Sarai Rohilla
U/s 356/379/411/34 IPC
State Vs. Rajiv @ Sankar & Ors.

28.07.2020

(Through Video Conferencing)

Fresh Charge-sheet filed. It be checked and registered.

Present:- Ld. APP for the State.
IO in person.

Be listed for consideration on 15.10.2020.



(Chander Mohan)
MM-04/Central/THC
28.07.2020

FIR No. 254/2020
PS : Sarai Rohilla
U/s 379/511/34 IPC

State Vs. Trilok Singh, S/o Sh. Tirath Singh, R/o Village Latifpur, PS Hastinapur, Tehsil Mawana, Distt.Meerut UP.

(Through Video Conferencing)

28.07.2020

Application under section 437 Cr.P.C for grant of bail on behalf of accused Trilok Singh, S/o Sh. Tirath Singh, R/o Village Latifpur, PS Hastinapur, Tehsil Mawana, Distt.Meerut UP.

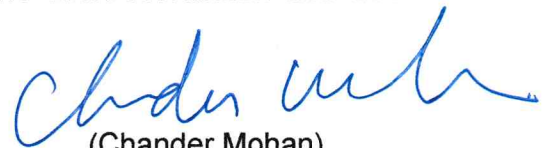
Present: Counsel for accused.

Counsel for accused has submitted that accused is in JC since 18.07.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Trilok Singh, S/o Sh. Tirath Singh, R/o Village Latifpur, PS Hastinapur, Tehsil Mawana, Distt.Meerut UP is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Trilok Singh, S/o Sh. Tirath Singh, R/o Village Latifpur, PS Hastinapur, Tehsil Mawana, Distt.Meerut UP be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.



(Chander Mohan)
MM-04/Central:
Delhi/28.07.2020